IN THE HON'BLE COURT OF THE 1st ADDL. CIVIL JUDGE & JMFC AT NELAMANGALA
C. Misc. No. 462/2025

BETWEEN: 1). Smt. NAYEERA BANU, W/o Late. Mohammed Iliyas @ Riyaz Pasha, aged about 55 years, **2). Mr. MOULAN,** S/o. Late. Mohammed Iliyas @ Riyaz Pasha, aged about 34 Years, **3). Sri. NAYAZ PASHA,** S/o Late. Mohammed Iliyas @ Riyaz Pasha, aged about 33 years, All are Residing at. Kachohalli Village, Lakshmi Pura Post, Dasanapura Hobli, Bangalore North Taluk -562162 ...**Petitioner**

AND: Tahasildar, Bangalore North Tq, Bangalore-560001 ...**Respondent**

NOTICE

Whereas the petitioners above named has presented to this Hon'ble court under section 13(3) of Registration of Birth and Deaths Act 1969 for order direct the respondent authority to get enter the date of death of petitione .No.1's Husband and father of petitioner no.1 and 2, by name **SRI. MOHAMMED ILIYAS @ RIYAZ PASHA, Son** of Abdul Rehaman Sab was died on 24.11.2020 at Kachohalli village, Lakshmipura Post, Dasanapura Hobli, Bangalore North Taluk-562162. The Hon'ble court has fixed on **13/01/2026** for hearing of the petition and that if any person's desire to oppose the said petition or claim in interest shall appear before the Hon'ble court in person or by pleader duly instructed at **11.00 AM** Failing which the said application will be heard and determined as exparte.

Given under my hand and the seal of the Court on this 16/12/2025

By order of the court, Chief Ministerial Officer, Court of the Civil Judge Junior Division and JMFC., Nelamangala

Advocate for Petitioner:
Sri K.S. NATARAJA, & YATHISH.K.N.
Advocates & Notary
No.31, Jaimura Rao Circle, Magadi Main Road, Above Shiva Gandige Angadi, Agrahara Dasarahalli, Bangalore-560 079. Bangalore Urban District.

IN THE COURT OF THE PRINCIPAL CIVIL JUDGE AND J.M.F.C. AT HOSKOTE
C.MIS. PETITIONER No. 385/2025

BETWEEN : 1. Sri. Venkateshappa S/o Late Doddkadamma, Aged about 75 years, **2. Sri. Munishamappa,** S/o Late Narayanamma Aged about 50 years, **3. Smt. Munithayamma,** D/o Late Narayanamma, Aged about 45 years, **4. Smt. Kanthamma,** D/o Late Narayanamma, Aged about 43 years, **5. Sri Nagesh**, S/o Late Narayanamma,Aged about 40 years, **6. Smt. Manjunatha,** S/o Gowramma, Aged about 32 years, **7. Sri. Krishnappa,** S/o Doddskulamma, Aged about 67 years, **8. Smt. Muthappa,** S/o Doddskulamma, Aged about 63 years, **9. Sri. Sadappa** S/o Doddskulamma, Aged about 59 years, **10. Sri. Kiran,** S/o Thimmarayappa, Aged about 27 years, **11. Smt. Shalini,** D/o Thimmarayappa, Aged about 25 years, All are residing at Bommarabande Village, Jadigenahalli Hobli, Hoskote Taluk, Bangalore Rural District. ...**Petitioners**

AND : The Tahasildar, Hoskote Taluk, Hoskote. ...**Respondent**

GENERAL PUBLIC NOTICE

Whereas the petitioners have filed the above petition for seeking an order to the Tahasildar, Hoskote Taluk, to issue the death certificate of **Doddakkulamma D/o. Late Venkataramanappa died on 05.08.1996.** The mother of the petition No. 1, 7 to 9 and grand mother of the petitioner No. 2 to 5 and 11 who died on 05.08.1998 in home Bommanbande Village, Jadigenahalli Hobli, Hoskote Taluk, Bangalore Rural District - 562114. The case is posted for the Appearance for Interested Parties / Public on **02.02.2026 at 11.00 AM.** Hence Interested parties are Hereby Required to appear either in person or through pleader properly instructed in this behalf **on 02.02.2026 at 11.00 am**. Before the Hon'ble Principal Civil Judge and JMFC at Hoskote Bangalore Rural District. Failing which the above case will be heard and decide in your absence.

Given under my hand and seal of the court on this 12.12.2025 at Hoskote.

By Order of the Court, Sheristedar,
Civil Judge & JMFC, Hoskote.
Advocate for Petitioner : **K. Raghavendra,** Advocate, Hoskote.

Form A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VTI INTEGRATED SYSTEMS PRIVATE LIMITED

1	Name of Corporate Person	**VTI Integrated Systems Private Limited**
2	Date of Incorporation of Corporate Person	**11th August 2012**
3	Authority Under Which Corporate Person is incorporated / Registered	**Registrar of Companies, Bangalore**
4	Corporate Identity Number of Corporate Person	**U74900KA2012PTC065296**
5	Address of the Registered Office and Principal Office (If Any) of Corporate Person	**Registered office: Bhoruka Tech Park, 3rd & 4th Floor, Mahadevapura Industrial Area, Hoodi, K R Puram Hobli, Bangalore -560048**
6	Liquidation Commencement Date of Corporate Person	**16th December 2025**
7	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	**C. Dwarakanath** No.31, Vidya Bhavan, 3rd Floor, Rear Block, Opp. Karanji Anjaneya Temple, West Anjaneya Temple Street, Basavanagudi, Bengaluru – 560004 Reg. No: IBBI/IPA-002/IP-N00711/2018-2019/12318 Email: dwarakanath.c@gmail.com Tel: 080-41200312
8	Last Date for Submission of Claims	**15th January 2026**

Notice is hereby given that the **VTI Integrated Systems Private Limited** ("Company") has commenced voluntary liquidation on **16th December 2025.**

The stakeholders of **VTI Integrated Systems Private Limited** are hereby called upon to submit the proof of their claims, on or before **15th January 2026** to the liquidator at the address mentioned against the item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Sd/-
C. Dwarakanath
Liquidator of VTI Integrated Systems Private Limited
IBBI Reg. No.: IBBI/IPA-002/IP-N00711/2018-2019/12318

Date : 19/12/2025
Place : Bangalore

PUBLIC NOTICE

This is to inform the general public, that my client **Mr. MOHAMMED NAWAZ PASHA** and **Mr. MOHAMMED SIDDIQUI, both are S/o Ajaz Pasha,** R/at No. 20, Corner Paradise, 2nd Main Road, 2nd Cross Road, Kushal Nagar KG Halli, Arabic College Post, Bengaluru North 560045, is intending purchase the immovable property as per **ABSOLUTE SALE DEED** in the schedule hereunder from its owner **'Mr. ASIF AHMED @ JAFFER SHARIEFF S/o late MOHAMMED SHARIEFF, AADHAAR No. 9577 2339 7978'.**

SCHEDULE OF PROPERTY

All that piece and parcel of immovable property bearing site No.55, Khata No. 1328/55, (2937/1328/55), PID No. 2937/1328/55, measuring East-West 30ft, North-South 40ft, in all total measuring - 1200 sq. ft., formed in Sy. No. 92/1, together with 200Sq.ft (two hundred) ACC Roofed Sheet house, with red oxide flooring and Jungle wood, situated at Thamisandra Village, KR Pura Hobli, Bangalore South Taluk, presently Bangalore East Taluk, now showing in the e-katha as Thanisandra, Ex-servicemen layout, near Ayesha Masjid, Bengaluru-560077 and it is bounded on: **East by:** Site No.56, **West by:** Site No.54, **North by:** road, **South by:** Site No.66.

It is hereby informed to the general public that any person/s agent, Bank/s, Financial Institutions Etc., having any manner of claims, charge, mortgage, Right, Title and interest etc., in respect of the property described in the schedule are hereby requested to make the same known to the undersigned in writing supported by documents, as proof and evidence within a period of **7 days** from the date of publication of this notice, failing which the claim of such person/s will be deemed to have been waived or abandoned and my client will be advised to go ahead and complete the sale formalities.

VINAYACHANDRA, Advocate
PVB AND VC ASSOCIATES
739/39, 1st floor, Dr. Rajkumar Road, Rajajinagar 6th block, Bengaluru-560010.
Mob: 8105668009
E-mail: vnylexjusticia@gmail.com

JM Financial Home Loans Limited

CI N No: U65999MH2016PLC288534
Corporate Office: 3rd Floor, Suashish IT Park, Plot No. 68E, Off Data Pada Road, Opp Tata Stell, Borivali (E), Mumbai - 400 066

Possession Notice

Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002. (appendix iv)

Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited,(hereinafter referred as JMFHL) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a Demand notice to the borrower(s)/co-borrower(s)/guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s)/co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s)/co-borrower(s)/guarantor(s) and the public in general that the undersigned on behalf of JMFHLL has taken possession of the property described hereinbelow in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s)/co-borrower(s) in particular and the public in general is hereby cautioned not to deal with the property described herein below and any dealings with the said property will be subject to the first charge of the JMFHLL for the amount as mentioned herein below with future interest thereon.

Sr. No	Borrower(s)/ Co-Borrower(s) / Guarantor(s) Name and Loan No.	Description of Secured Asset (Immovable Property)	1. Date of Possession 2. Demand Notice Date 3. Amount Due in Rs. As on
1.	**1. Mr. Shivakumar Poojar 2. Mrs. Nalina Shivakumar Pujar** Loan Account Number: **HDAV23000036388**	All that piece and parcel of the Property No. II, CTS No. 4166A/1A-1A/1C/3, PID No. 2-2-529-197B1, measuring 12.801626 X 3.657607 Mts. i.e. 46.82 Sq. mts., Situated at Haralalah Nagar Ranibennur, and bounded on: Boundaries: On the East :-Nagarsabhe Kalyan Mantappa On the West :-Road On the North :-Property of Subhas On the South :-Property of Sappali	1. 16-12-2025 2. 16-12-2025 3. **Rs. 9,19,116/- (Rupees Nine Lakh Nineteen Thousand One Hundred and Sixteen Only) outstanding as on 05-Sep-2025**

Date: 19-12-2025
Place: Karnataka

For JM Financial Home Loans Limited
S/d Authorized Officer

JAPIT
Jharkhand Agency for Promotion of Information Technology
(An Autonomous body under Department of Information Technology, Govt. of Jharkhand)Ground Floor, Engineer's Hostel – I, Near Golchakkar, Dhurwa, Ranchi, Jharkhand Phone. 0651-2401040, 2401067 Fax.- 0651-2401040

TENDER CANCELLATION NOTICE
(Ref. No. – JAP-IT/CCTV/AMC/01/2025)

The tender for "Selection of Service Provider for Comprehensive Annual Maintenance Contract of IP CCTV System installed at District Court Chaibasa and Palamu (Daltonganj)" (Ref. No. JAP-IT/ CCTV/ AMC/01/2025) is cancelled.
(PR-362370)

Sd/-
Officer on Special Duty
JAP-IT

PR.NO.368866 Information Technology(25-26):D

Name and Address of the entity seeking Proposal:
BENGALURU INTERNATIONAL AIRPORT LIMITED
Alpha 3A, Kempegowda International Airport, Devanahalli, Bengaluru - 560 300
Web: www.bengaluruairport.com

Kempegowda INTERNATIONAL AIRPORT BENGALURU

NOTICE TO EXPRESSION OF INTEREST (EOI)

S.No.	Tender Title	Short description of Scope of Work
1	SITC of Runway Sweeper	Developer / Contractor / Service Provider to carry out SUPPLY, **COMMISSIONING AND TRAINING OF RUNWAY SWEEPER**

Pre Qualification Criteria & other Inforamtion Available on BIAL website (Tenders (bengaluruairport.com)).Reference No: **BIAL/EOI/RunwaySweeper/2025-26/3513**

Submission Due Date & Time for all the above: 29th December 2025 at 20.00 Hours.
Note: Any further Addendums to this EOI shall be made available in BIAL website
Applicants who are interested shall express their interest through E–Mail: ganesan@bialairport.com or register and login to **BIAL E-Tendring website (https://www.bialtenders.com) Event ID:3598**
Name and address of the entity seeking RFQ:
Head – Procurement & Contracts
Bangalore International Airport Ltd.
Alpha 3A, Kempegowda International Airport,
Devanahalli, Bengaluru - 560 300
Email for communication: **ganesan@bialairport.com**
Phone No: 9538882614
www.bengaluruairport.com

IN THE COURT OF THE SMALL CAUSE JUDGE AT BENGALURU (SCCH-26)
CC No. 10500/2023

Between:
M/s. Poonawalla Housing Finance Ltd Having its branch office at No. 36, HM astrid, 1st Floor, JC Road, Above Axis Bank, Near Minverva Circle, Bengaluru - 560002 **....Complainant**

And

Rajkumar Katkuri **...Accused**

PROCLAMATION FOR APPEARANCE OF THE ACCUSED
(Section 82 Cr.PC)

RAJKUMAR KATKURI,
H.No. 7 3 111 Mission Compound Jagityal - 505327 **ACCUSED**

WHEREAS the complainant above named has instituted the above criminal case against the accused for the offences punishable under section 138 of the NI act and for compensate the complaint under section 357 CRPC for the cheques issued by the aforesaid accused cheque bearing no.017402, **Rs. 20,00,000/- (Rupees Twenty Lakhs only)** drawn on Axis Bank ltd, Karimnagar Branch, before the court of the **XXIV ADDL JUDGE COURT OF Small Cause judge (SCCH-26)** and has been returned to a warrant of arrest issued by this court cannot be found, and whereas it has been shows to the satisfaction that the accused above named has absconded (for is concealing himself to avoid the service of the said warrant) Proclamation is hereby made that the said accused is required to appear in person or through a pleader on 22/01/26 at 11.00 A.M. before the court of the **XXIV ADDL JUDGE COURT OF SMALL CAUSES AND ACJM AT BENGALURU (SCCH-26)** to answer the same

Given under my hand and the seal of the court, this 9th day of December 2025

Place: Bengaluru **By Court Order**
Date: 29.11.2025 **Sd/- Assistant Registrar**
Court of Small Causes
Bengaluru - 560 009

GOVERNMENT OF TAMIL NADU FINANCE DEPARTMENT, CHENNAI-9

Auction of 9 Year Tamil Nadu Government Stock (Securities), Auction of 11 Year Tamil Nadu Government Stock (Securities), Re-issue of 7.16% Tamil Nadu Government Stock (Securities) 2032, Re-issue of 7.23% Tamil Nadu Government Stock (Securities) 2035 & Re-issue of 7.45% Tamil Nadu Government Stock (Securities) 2055

1. Government of Tamil Nadu has offered to sell by auction of the dated securities for an amount of **Fresh issue of 7 year for Rs.1000 crore, Fresh issue of 11 year for Rs.1000 crore, Re-issue of 7.16% TNGSS 2032, Rs.1000 crore by Re-issue of 7.23% TNSGS 2035 and Rs.1000 crore by Re-issue of 7.45% TNSGS 2055** in the form of Stock to the Public by auction for an aggregate amount of **Rs.5,000 crores**. Securities will be issued for a minimum nominal amount of Rs.10,000/- and multiples of Rs.10,000/- thereafter. Auction which will be yield based under multiple price/yield format will be conducted by Reserve Bank of India at Mumbai Office (Fort) on **December 23, 2025.**

2. The Government Stock up to 10% of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding facility in the Auctions of State Government Securities of the General Notification (Annexure II). Under the scheme, an investor can submit a single bid only through a bank or a Primary Dealer.

3. Interested persons may submit bids in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System as stated below on **December 23, 2025.**

a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M.** and **11.30 A.M.**

b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between **10.30 A.M.** and **11.00 A.M.**

4. The price/yield percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at different rates in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. However, the aggregate amount of bids submitted by a person should not exceed the notified amount.

5. The result of auction will be displayed by Reserve Bank of India on its website on **December 23, 2025.**Successful bidders should deposit the price amount of Stock covered by their bids by means of a Bankers' Cheque or Demand Draft payable at Reserve Bank of India, Mumbai (Fort) or Chennai on **December 24, 2025** before the close of banking hours.

6. The Government Stocks will bear interest at (the rate determined by Reserve Bank of India) /(the rates mentioned) and interest will be paid half yearly on **June 24 and December 24 for Fresh issue of 9 year and 11 year** and **June 17 and December 17 for Re-issue of 7.16% TNSGS 2032, Re-Issue of 7.23% TNSGS 2035 and Re-issue of 7.45% TNSGS 2055.** The Stock will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.

7. The stocks will qualify for ready forward facility.

8. For other details please see the notifications of Government of Tamil Nadu Specific Notifications **No. 882(L)/W&M-II/2025, No. 883(L)/W&M-II/2025 884(L)/W&M-II/2025, 885(L)/W&M-II/2025 and 886(L)/W&M-II/2025** dated **December 18, 2025.**

T.Udhayachandran
Principal Secretary to Government,
Finance Department, Chennai-9.

DIPR/ 1486 /DISPLAY/2025

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

DEMAND NOTICE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** www.truhomefinance.in

Notice is hereby given that the following borrower/s have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Truhome Finance Limited (formerly Shriram Housing Finance Limited) and the said loan accounts have been classified as Non-performing Assets (NPA). The Demand Notice was issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) on their last known address. In addition to the said demand notice, they have been informed by way of this public notice.

Details of Borrowers, Securities, Outstanding dues, Demand Notices sent under section 13(2) and the amount claimed there under given as under:-

Borrower/Co-Borrower/ Name & Address	Property Address of Secured Assets	Demand Notice Date & Amount Due in Rs.
LAN Number –SLPHUBLI0000587 MR. HANAMANT JAMADAR S/O PARASAPPA (Borrower) MRS. SAVITHA JAMADAR W/O HANAMANT, (Co-Borrower) All Residing at - PLOT NO. 37, R S No. 40/1 +2, PID No. 67/9676,WARD NO. 67, SHRIRAM COLONY, NEKAR NAGAR, OLD HUBLI, NEAR RAGHAVENDRA SWAMY MUTT, OLD HUBLI, DHARWAD, KARNATAKA – 580 024 ALSO AT: MAHALAXMI COLONY, NEKAR NAGAR, NEAR MARUTHI TEMPLE HUBLI, DHARWAD, KARNATAKA – 580 024 ALSO AT:PRAJWAL KIRANI AND GENERAL STORE, MAHALAXMI COLONY, WARD NO. 63, NEKAR NAGAR, NEAR MARUTHI TEMPLE, OLD HUBLI, DHARWAD, KARNATAKA – 580 024 Loan Amount – Rs. 67,206/- LAN -.SLPHUBLI0000587 NPA Date – 03.11.2025	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING PLOT NO. 37, R.S.NO. 40/1 +2, PID NO. 67/9676, WARD NO. 67, SHRIRAM COLONY, NEKAR NAGAR, TIMMASAGAR GRAM, HUBLI TQ, DHARWAD DIST – 580 024: EAST: PLOT NO. 38, WEST: ROAD, NORTH: PLOT NO. 35, SOUTH: GOPAL SHEDAD PROPERTY	Demand Notice Date – 10th December, 2025 Demand notice Amount- Rs. 8,14,622/- (Rupees Eight Lakh Forteen Thousand Six Hundred and Twenty Two Only) as on dated. 09-12-2025 under reference of Loan Account No. SLPHUBLI0000587 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number – SBTHUBLI0000816 Abdul Rasaul Chakkihare S/o Allavuddin (Borrower) Shahina Chakkihare W/o Abdul Rasul Chakkihare (Co-Borrower) All Residing at - #123 Jannat Nagar, Tippu Nagar, Near Radha Krishna Bakery, Hubli, Karnataka - 580024 Also At :-HSF Kirani Store, #123 Jannat Nagar, Tippu Nagar, Near Radha Krishna Bakery,Hubli, Karnataka – 580024 Also At :-Teacher, Anganwadi Kendra, Tippu Nagar, Old Hubli, Near Bakery, Hubli, Karnataka – 580024 Also At:-Property Bearing Plot No. 69, Sy No. 42B, Ward No. 82, Situated at Bidnal, Hubballi Tq and Dist. Dharwad – 580024 Loan Amount – Rs. 1677992/- LAN .-SBTHUBLI0000816 NPA Date – 04.12.2025	Property Bearing Plot No. 69, Sy No. 42B, Ward No. 82, Situated At Bidnal, Hubballi Taluk And Dist. Dharwad – 580024. East: 9M Wide Road West: Plot No. 50 North: Plot No. 68 South: Remaining Portion of Plot No. 69	Demand Notice Date – 10th December, 2025 Demand notice Amount- Rs. 17,62,871/- (Rupees Seventeen Lakh Sixty Two Thousand Eight Hundred and Seventy One Only) as on dated. 10-12-2025 under reference of Loan Account No. SBTHUBLI0000816 along with further interest as mentioned hitherto and incidental expenses, costs etc.

You the borrowers are therefore called upon to make the payment of the outstanding dues as mentioned hereinabove in full within 60 days from the date of receipt this notice, together with interest and penal interest till the date of realization of payment, which may fall due, failing which the undersigned shall be constrained to take action under the SARFAESI Act, to enforce the abovementioned securities. Please note that as per Sec 13(13) of the said act, you are restrained from transferring the above referred securities by way of sale, lease, or otherwise without our consent.

Place: Hubli
Date: 19-12-2025

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Contact No. (022) 61827414, (022) 61827375 CIN No. U67190MH2008PLC187552.

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the **Authorised Officer of Tata Capital Housing Finance Limited (TCHFL)** under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s) / Legal Heir(s) / Legal Representative(s)	Amount & Date of Demand Notice	Date of Demand Notice and Date of NPA
9473784	Mr. Somashekar CR (Borrower) and Mrs. Jaya Manjula MJ (Co -Borrower)	Rs. 25,72,370/- As on 15-12-2025	15-12-2025 and 08-12-2025
Property Description :- All that piece and parcel of R.C.C., Building bearing Grama Tana Janjar No. 5 and Property No. 59 (Property No. 417/59 and Property Unique No.152200403415100559 as per 11-B form) Built on Site Measuring : East to West 23.622 Meters and North to South 12.192 Meters (East to West 77-1/2 feet and North to South 40 feet), Situated at Sriramapura Village, Kasaba Hobli, Mysuru Taluk bounded on : **East by :** J Ananthnag Property, **West by :** Road, **North by :** Road, **South by :** Property of Ambika			
TCHHF0455000100144185 & TCHIN0455000100152358	Mr Mahadeva Swamy S (Borrower) Mrs. Pushpa R (Co -Borrower)	Rs. 24,70,117/- As on 08-12-2025	08-12-2025 and 04-12-2025
Property Description :- All that piece and parcel of the Property bearing No. 593/D, Situated at Alanahalli Layout, Nazarbad, Mysore City and Dist., Measuring : East to West 9 Meters, North to South 4.5 Meters, Totally Measuring 40.50 Sq Meters bounded on; **East by :** Site No. 591, **West by :** Road, **North by :** House No. 593/C, **South by :** House no 600/K.			
TCHHL0820000100284983 & TCHIN0820000100285721	Mr Manju G (Borrower) Mrs. Padmavati S (Co -Borrower)	Rs. 9,27,123/- As on 11-12-2025	11-12-2025 and 04-12-2025
Property Description :- All that piece and parcel of Vacant House Site.157/79/2, bearing E-Swathu No. 152400500600120118, (as per Gramapanchayat Records Property No. 157/79/2), Measuring : East to West 10.9728 Meters and North to South 8.2296 Meters in Total 90.27 Meters, Situated at Holebenavalli Village, Holebenavalli Gramapanchayat, Shimoga and bounded on the : **East by :** Conservancy Road, **West by :** Remaining Property belonging to the same owner, **North by :** Panchayat Road, **South by :** Property of Muniswami.			
TCHHF0455000100314350 & TCHIN0455000100315254	Mrs G R Shilpa (Borrower) Mrs. T C Uma, (Co -Borrower)	Rs.10,75,068/- As on 11-12-2025	11-12-2025 and 04-12-2025
Property Description :- All that piece and parcel of the property bearing No EWS House no 12, situated at First stage, Hebbalu Layout, Devaraja Mohalla, Mysore City Measuring : East to West 4.60 Meter and North to South 9.00 Meter, Total Measuring 41.40 Meter plinth area of the property 37.16 Square Meter Ground floor, 10.22 Square Meter First Floor, bounded on : **East by :** EWS House No 11, **West by :** EWS House No 13, **North by :** Road, **South by :** EWS House.			

* With further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to **TCHFL** as aforesaid, then **TCHFL** shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences. The said Obligor(s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 19-12-2025
Place : Bangalore

For Tata Capital Housing Finance Limited
Sd/- Authorised Officer

TRUHOME FINANCE LIMITED
(Formerly Known As Shriram Housing Finance Limited)

Truhome FINANCE

DEMAND NOTICE

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No.11,2nd Lane, Cenatopha Road, Alwarpet,Teynampet, Chennai-600018
Head Office. Level 3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051 **Website:** www.truhomefinance.in

Notice is hereby given that the following borrower/s have defaulted in the repayment of principal & interest of the loan facilities obtained by them from the Truhome Finance Limited (formerly Shriram Housing Finance Limited) and the said loan accounts have been classified as Non-performing Assets (NPA). The Demand Notice was issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) on their last known address. In addition to the said demand notice, they have been informed by way of this public notice.

Details of Borrowers, Securities, Outstanding dues, Demand Notices sent under section 13(2) and the amount claimed there under given as under:-

Borrower/Co-Borrower/ Name & Address	Property Address of Secured Assets	Demand Notice Date & Amount Due in Rs.
LAN Number – SILHCTDR0000145 Avinash T S/o Ramanna Thippeswamy (Borrower) Kavitha B W/o Avinash T (Co-Borrower) All Residing at - Near rangappa Temple, Ambalagere, Chitradurga, Karnataka – 577545 Also at:-Near rangappa Temple, VTC Ambalagere, Po:Ambalagere, Sub District Hiriyuru, District Chitradurga, Karnataka – 577545 Also at:-ShriRam Radium Stickers Works, Sole proprietorship,00 ShriRam Radium Stickers Works, Matada Kurubara Hatti, Near Bhovi Mata Truck turminal, Chitradurga.Chitradurga, Karnataka – 577501 Also at:-Property Khata No.325, PID No.151000302200400354,Situated at Ambalagere Village, Byadarahalli Gramapanchayath,Hiriyuru Taluk, Chitradurga, Karnataka – 577545 . Loan Amount – Rs. 636852/- LAN .- SILHCTDR0000145 NPA Date – 04.12.2025	All that part and parcel of the property bearing Khata No.325 , Its E Swathu No.151000302200400354, measuring East-West: 8.83 Mtr and North-South 6.09 Mtr Total: 53.77 Sq.mtr ,Build up area is 53.77 Sq.mtr at Ambalagere Village, Byadarahalli, Gramapanchayath, Hiriyur Taluk, Chitradurga District belongs to Kavitha B W/o Avinasha T, Bonded by : To the East: House of Thippeswamy, To the West: House of Pandappa,To the North: Road,To the South: House of Sanna Hanumantha Bhovi Situated within the Chitradurga, Sub-Registration District and Registration District of Hiriyur.	Demand Notice Date – 11th December, 2025 Demand notice Amount- Rs. 6,76,872/- (Rupees Six Lakh Seventy Six Thousand Eight Hundred and Seventy two Only) as on dated. 09-12-2025 under reference of Loan Account No. SILHCTDR0000145 along with further interest as mentioned hitherto and incidental expenses, costs etc.
LAN Number – SMLHCTDR0000114 Manjunatha P M S/o Murigendrappa (Borrower) Murigendrappa S/o Bheemappa (Co-Borrower) Sunandamma W/o Murigendrappa(Co-Borrower) All Residing at - Pudakalahalli, Pudakalahalli Near school Alagawadi,Chitradurga, Karnataka – 577541 Also at:-Murugendrappa milk and arecanut bussiness, Sole proprietorship,Pudakalahalli, Chitradurga, Near school chitradurga,Chitradurga, Karnataka – 577541 Also at:-Property bearing Khata No.40, Its E-Swathu No.151000200101000040, Pudakalahalli Village, Alagavadi Gramapanchayath , Chitradurga Tq and Dist, Karnataka – 577541. Loan Amount – Rs. 534837/- LAN .- SMLHCTDR0000114 NPA Date – 04.12.2025	As desired by you, I here by my Legal scrutiny report in respect of the property bearing Khata No.40, Its E-Swathu No.151000200101000040, measuring E-W : 9.144 mtr and N-S : 12.192 mtr, Total 111.48 Sq.mtrs, Build up area: 111.48 Sq.mtrs, Situated at Pudakalahalli Village, Alagavadi Gramapanchayath, Chitradurga Tq and District, belongs to Sri Murigendrappa S/o Bheemappa And Bonded by : To the East: House of Lalithamma,To the West: House of Kenchappa,To the North: Road,To the South: House of Parasappa Situated within the Chitradurga ,Sub-Registration District and Registration District of Chitradurga..	Demand Notice Date – 11th December, 2025 Demand notice Amount- Rs. 6,10,615/- (Rupees Six Lakh Ten Thousand Six Hundred and Fifteen Only) as on dated. 10-12-2025 under reference of Loan Account No. SMLHCTDR0000114 along with further interest as mentioned hitherto and incidental expenses, costs etc.

You the borrowers are therefore called upon to make the payment of the outstanding dues as mentioned hereinabove in full within 60 days from the date of receipt this notice, together with interest and penal interest till the date of realization of payment, which may fall due, failing which the undersigned shall be constrained to take action under the SARFAESI Act, to enforce the abovementioned securities. Please note that as per Sec 13(13) of the said act, you are restrained from transferring the above referred securities by way of sale, lease, or otherwise without our consent.

Place: Chitradurga
Date: 19-12-2025

Sd/- Authorised Officer- Truhome Finance Limited
(Earlier Known as Shriram Housing Finance Limited)

Canara Bank

कैनरा बैंक Canara Bank
सिंडिकेट Syndicate

ASSET RECOVERY MANAGEMENT BRANCH HYDERABAD (DP CODE: 2752)
MCH No 10-5-163 & 10-3-163/A, Ground Floor, Circle Office Building, Beside Rail Nilayam, Secunderabad – 500 026
PH : 040- 27725260, 27725259, E-MAIL : cb2752@canarabank.com

Ref: 2752/ARMB/SV/2025/SN **DT: 17-12-2025**

SALE NOTICE

E-auction Sale Notice For Sale Of Immovable Properties The Securitisation And Reconstruction Of Financial Asets And Enforcement Of Security Interest Act, 2002 Read With Rules 8(6) & 9 Of The Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the constructive (whichever is applicable) possession of which has been taken by the **Authorized Officer of Canara Bank Balanagar Branch** Secured Creditor, now Being transferred to ARM branch for follow up, will be sold on **'As is where is', 'As is what is', and 'Whatever there is' on 06-01-2026** for recovery of **Rs.23,24,10,188.73/- (Rupees Twenty Three Crore Twenty Four Lakh Ten Thousand One Hundred and Eighty Eight and Seventy Three Paisa Only) as on 30-11-2025** (Unapplied interest & bank charges applicable till date of realization) due to the secured creditor from **(1) M/s. Srivay Infra Projects Pvt Ltd,** 101/A,3RD FLOOR, OPP AKSHARA BOOKS, JOURNALIST COLONY, HYDERABAD-500033. **(2) M/s. Srivay Infra Projects Pvt Ltd,** Flat No 102, Bhanu Valley View Apartments, Plot No 68, Nandagiri Hills, Rear Road, Huda Enclave, Jubilee Hills, Hyderabad, Telangana-500033. **(3) Shri Mandava Venkata Raghunath (Managing Director & Guarantor)** H. NO. 8-3-231/W/42, LAKSHMI HOMES, ROAD NO 2,JUBILEE HILLS, HYDERABAD,TELANGANA-500033. **(4) Smt Vemparala Loh